

Dated: 11/11/93

Applicant by Sh. M.M. Sudame
and Respondents by Sh. R.P. Darda.

Sh. Darda states that the
Respondents have issued a Circular
putting their interpretation in reference
to the points arising out of the
decision in K.R. Nair & ors. vs. U.O.I.
Civil Appeal No. 1235/93 and that
those instructions would squarely
meet the grievances of the applicant.
He requests for time to produce
this Circular.

We, therefore, direct that the
matter be listed in the week
commencing from 3/1/94.

N.K. Verma
(N.K. Verma)
MCA)

M.S. Deshpande
(M.S. Deshpande)
V.C.

&

Dated: 3/1/94.

None for the applicant.

Shri R.P. Darda for the Respondents.
Dismissed in default of appearance
of the applicant. No order as to costs.

M.R. Kolhatkar
(M.R. Kolhatkar)
MCA)

M.S. Deshpande
(M.S. Deshpande)
V.C.

Order/Judgement despatched
to Applicant/Respondent (s)
on 3-1-94

2/2/94.

M.P. 138/94 for
resolution is
fixed for orders
in the week
commencing from
12/4/94 at 10 AM.

2/2/94

Date:- 15.4.94 [Per M.S. Deshpande V.C.]

Mr. M.M. Sudame for the
applicants and Mr. R.P. Darda for
the respondents.

The order of dismissal
of the application passed on
3.1.94 is set aside
and Shri Sudame is allowed
to withdraw the application.
M.P. stands disposed of.

O.A. is disposed of
as withdrawn.

15/4/94
Judgement despatched
to Applicant/Respondent (s)
on 6/6/94

2/6/94

M.R. Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
M (A) V.C.